

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 71369 of 2013

(Arising out of Order-in-Appeal No.41/DIB/CE(A)/GHY/13 dated 02.09.2013 passed by Commissioner (Appeals) of Customs & Central Excise, Guwahati)

Commissioner of Service Tax & Central Excise, Dibrugarh
Milan Nagar Lane, "F", P.O. : C.R.Building, Dibrugarh-786003

Appellant

VERSUS

M/s Gargo Motors,
A.T.Road, Hijuguri, P.- & Dist-Tinsukia-786125.

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75563/2024

DATE OF HEARING : 18.03.2024

DATE OF DECISION : 18.03.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)